

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 1265

TO BE ANSWERED ON THURSDAY, 3rd MARCH, 2016

Electoral Reforms

+1265. SHRI RAJU SHETTY:
SHRI PREM DAS RAI:
SHRI DINESH TRIVEDI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Task Force set up to examine inter alia the Report Nos. 244 and 255 of the Law Commission has prepared a roadmap for implementation of various recommendations on electoral reforms including Right to Recall/Right to Reject, curbing criminalisation of politics, Government funding of elections etc.;
- (b) if so, the details and the present status thereof along with the salient measures proposed therein; and
- (c) the other measures taken/being taken by the Government to address the existing shortcomings in our electoral system till the implementation of these comprehensive reforms?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)**

- (a) to (c): The 244th and 255th Reports of the Law Commission of India are still under examination of the Task Force constituted in the Legislative Department.